

(J.H.C. Sch. 1-7)

From:

**Nikesh Kumar Sinha**  
Registrar (Administration),  
High Court of Jharkhand,  
Ranchi.

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Letter No. \_\_\_\_\_/Apptt.

Dated: \_\_\_\_\_

To

1. Mr. Satyapal, C.J.M.-cum-Civil Judge (Sr. Div.)-I-cum-ACJM, Khunti.
2. Mr. Abdul Naseer, Chief Judicial Magistrate, Latehar.
3. Mr. Dharmendra Kumar Singh, Chief Judicial Magistrate, Dumka.
4. Mr. Kumar Kranti Prasad, Secretary, DLSA, Saraikela.
5. Mr. Taufique Ahmad, Civil Judge, (Sr. Div.), Jamtara.
6. Mr. Sanjay Singh Yadav, Civil Judge, (Sr. Div.), Daltonganj.
7. Mr. Sanjiv Kumar Verma, Chief Judicial Magistrate, Deoghar.
8. Mr. Prafulla Kumar, C.J.M., Pakur.
9. Mrs Kusum Kumari, Chief Judicial Magistrate, Ramgarh.
10. Mr. Daya Ram, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Godda.
11. Mr. Shailendra Kumar, C.J.M.-cum-Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Sahebganj.
12. Mr. Suraj Prakash Thakur, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Dumka.
13. Mr. Binay Kumar Lal, Chief Judicial Magistrate-cum-Spl. Judge, Economic Offences, Ranchi.
14. Mr. Shankar Kumar Maharaj, Chief Judicial Magistrate, Chaibasa.
15. Mr. Mithilesh Kumar Singh, Chief Judicial Magistrate, Giridih.
16. Mr. Shekhar Kumar, Chief Judicial Magistrate, Koderma.
17. Mr. Sanjay Kumar Singh No. III, Chief Judicial Magistrate, Dhanbad.
18. Md. Faheem Kirmani, Chief Judicial Magistrate, Gumla.
19. Miss Archana Kumari, Civil Judge, (Sr. Div.), Lohardaga.
20. Mr. Chandan, C.J.M.-cum-Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Lohardaga.
21. Mr. Anand Mani Tripathi, C.J.M.-cum-Civil Judge (Sr. Div.)-I, Simdega.
22. Mr. Surya Mani Tripathi, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Rajmahal (Sahebganj).
23. Miss Kumari Vaishali Srivastava, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Koderma.
24. Mr. Lakshmikant, C.J.M., Chatra.
25. Mr. Santosh Anand Prasad, Chief Judicial Magistrate, Garhwa.
26. Mr. Binod Kumar, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Chaibasa.
27. Mr. Kuldeep, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Dhanbad.
28. Mr. Amit Kumar Vaish, Civil Judge (Sr. Div.), Garhwa.
29. Mr. Krishna Kant Mishra, Civil Judge, (Sr. Div.), Ranchi.
30. Mr. Nishant Kumar, Chief Judicial Magistrate, Jamshedpur.
31. Mr. Manoranjan Kumar No. 1, Secretary, DLSA, Khunti.
32. Mr. Nirupam Kumar, C.J.M., Daltonganj.
33. Mr. Ashok Kumar No. III, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Giridih.
34. Miss Richa Srivastava, Chief Judicial Magistrate, Hazaribagh.
35. Mr. Purushottam Kumar Goshwami, Civil Judge, (Sr. Div.), Hazaribagh.
36. Miss Arti Mala, Civil Judge, (Sr. Div.), Dhanbad.
37. Mr. Arjun Saw, C.J.M., Godda.
38. Miss Manju Kumari, C.J.M., Saraikela.
39. Mr. Manoranjan Kumar No. II, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Gumla.
40. Md. Umar, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Chatra.
41. Mr. Parth Sarthi Ghosh, Secretary, DLSA, Gumla.
42. Mr. Chandra Bhanu Kumar, Civil Judge (Sr. Div.)-I-cum-A.C.J.M.-cum-Special Judge, Economic Offences, Jamshedpur.
43. Miss Divya Mishra, C.J.M., Bokaro.

44. Mr. Rajiv Tripathi, Civil Judge (Sr. Div.)-cum-J.M.-cum-Special Judge, Economic Offences, Dhanbad.
45. Mr. Manoj Kumar Prajapati, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Deoghar.
46. Mr. Shashi Bhushan Sharma, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Latehar.
47. Mr. Vishal Gaurav, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Bermo at Tenughat (Bokaro).
48. Mr. Pratap Chandra, Civil Judge, (Sr. Div.), Deoghar.
49. Mr. Kusheshwar Sinku, C.J.M., Jamtara.
50. Miss Rajshree Aparna Kujur, Civil Judge, (Sr. Div.), Chaibasa.
51. Mr. Kamal Ranjan, Civil Judge, (Sr. Div.), Chatra.
52. Mr. Ananda Singh, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Daltonganj.
53. Mr. Abhishek Prasad, Secretary, DLSA, Koderma.
54. Mr. Bishwanath Bhagat, Secretary, DLSA, Dumka.
55. Mr. Rajesh Kumar No. II, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Ramgarh.
56. Mr. Manoranjan Kumar No. III, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Ranchi.
57. Miss Lucy Sosen Tigga, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Bokaro.
58. Mr. Manoj Kumar Ram, Civil Judge, (Sr. Div.), Ramgarh.
59. Mr. Sandeep Kumar Bertam, Civil Judge, (Sr. Div.), Ramgarh.
60. Mr. Nitish Neilesh Sanga, Secretary, DLSA, Jamshedpur.
61. Mr. Ajay Kumar Guria, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Pakur.
62. Miss Kumari Jiv, Civil Judge, (Sr. Div.), Deoghar.
63. Miss Kamla Kumari, Civil Judge, (Sr. Div.), Ranchi.
64. Mr. Bishwanath Oraon, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Jamtara.
65. Miss Nitasha Barla, Secretary, DLSA, Dhanbad.
66. Mr. Sindhu Nath Lamay, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Hazaribagh.
67. Mr. Sandeep Nisit Bara, Civil Judge, (Sr. Div.), Daltonganj.
68. Mr. Arbind Kachchap, Civil Judge, (Sr. Div.), Daltonganj.
69. Mr. Dileep Rajeshwar Tirkey, Secretary, DLSA, Ramgarh.
70. Miss Sushila Soreng, Civil Judge (Sr. Div.)-I-cum-A.C.J.M., Ghatshila (Jamshedpur)

*Sub:* - Nomination to attend the two days Webinar on Refresher Training Programme for **Civil Judge (Sr. Div.)** in Civil Cases with CIS Training (R-4) for Civil Judge (Sr. Div.) Half of the cadre, is **scheduled to be held on 28th May and 29th May, 2022**

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the two days Webinar on Refresher Training Programme for Civil Judge (Sr. Div.) in Civil Cases with CIS Training (R-4) for Civil Judge (Sr. Div.) (Half of the cadre) **scheduled to be held on 28<sup>th</sup> and 29<sup>th</sup> May, 2022.**

**The topics proposed to be covered are:-**

- General discussion on important provisions of C.P.C. for speedy disposal of civil suits.
- Discussions on the important provisions of C.N.T. Act, S.P.T. Act & Customary Laws prevalent in tribal society.
- Salient features of execution proceedings and General Discussion on latest case law/directions of Hon'ble Apex Court Passed in "Rural S Shah Vs. Jitendra Kumar Gandhi & Ors (2021) 6 SCC 418".
- General discussion on Specific Relief Act and Rule regarding temporary & permanent injunction.

- General discussion on Suit Vaaluation & Court Fee Act.
- Framing of issues and consideration in property Disputes with respect to Sale, Gift, Mortgage, Lese, Will etc.
- Rule of subordinate Judiciary in compliance of Section 89 in the light of Afcon case.
- CIS Training.

**The protocol of connectivity in the said training is given below as mentioned:-**

- (i) The officers must use their laptops and earphones provided by the e-committee to void sound echo.
- (ii) Login time is 9.45 A.M. to 10.00 A.M. beyond this time, login would not be allowed.
- (iii) Participants are requested to keep themselves logged in even during the break.
- (iv) Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- (v) Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Sourse.
- (vi) In case of internet connectivity issue or any other issue, the trainee shall jon the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the dates as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.

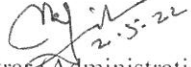
The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,  
Sd/- **Nikesh Kumar Sinha**  
Registrar (Administration)

Memo No. 1579 /Apptt.

Dated, Ranchi, the 02/05/2022

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 1522/JAJ dated 07.04.2022/ All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.

  
Registrar (Administration)